

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s SHREE SHAKTI CONSULTANCIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S SHREE SHAKTI CONSULTANCIES LIMITED
2.	Date of incorporation of corporate debtor	15 th October 1999
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune
4.	Corporate Identity No. of corporate debtor (CIN No.)	U74140PN1999PLC014079
5.	Address of the registered office and principal office (if any) of corporate debtor	SURVEY NO. 59 / 3 PIMPLE SAUDAGAR PUNE MH 411027 IN
6.	Insolvency commencement date in respect of corporate debtor	21 st March 2023 (Email copy of order received on 24 th March 2023)
7.	Estimated date of closure of insolvency resolution process	17 th September 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Malhar Rashmikanth Mehta IBBI/IPA-001/IP-P01032/2017-2018/11686
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 404, W1, Opp. PSP Project House, Off Iscon-Ambli Road, Ahmedabad - 380058 Email ID: malhar_mehta@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 404, W1, Opp. PSP Project House, Off Iscon-Ambli Road, Ahmedabad - 380058 Email ID: irpsscl@gmail.com
11.	Last date for submission of claims	4 th April 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information currently available with IRP
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable as per information currently available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads Physical Address: As per 10 above

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/S SHREE SHAKTI CONSULTANCIES LIMITED on **21st March 2023 (Email copy of order received on 24th March 2023)**.

The creditors of M/S M/S SHREE SHAKTI CONSULTANCIES LIMITED, are hereby called upon to submit their claims with proof on or before 04.04.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 (Not Applicable), shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 (Not Applicable) to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

MALHAR RASHMIKANT MEHTA

IP Reg. No. IBBI/IPA-001/IP-P01032/2017-2018/11686

Address & Email ID registered with IBBI:

404, W1, Opp. PSP Project House, Off Iscon-Ambli Road, Ahmedabad – 380058

malhar_mehta@hotmail.com

Date: 28th April 2023

Place: Ahmedabad